

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.604
IB-732/ND/2023

IN THE MATTER OF:

M/s Indo Spirits

...PETITIONER

Vs

M/s Chanmeet Leasing and Finance Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent/Corporate Debtor :Mr. Vikalp Mishra, Adv

ORDER

Ld. Counsel for the Operational Creditor is present and sought further time to file rejoinder to the reply filed by the Corporate Debtor. Time prayed for is granted. Ld. Counsel for the Corporate Debtor is present. As requested by Ld. Counsel for the Operational Creditor, list the matter on **10.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)